

अन्न मंत्रालय में उप मंत्री (श्री पवन सिंह घटोवार) : (क) से (ग) राजस्थान सरकार द्वारा उपलब्ध करायी गयी सूचना के अनुसार, विभिन्न कारणों से कारखाने में उत्पादन की लगातार हानि होने के कारण जून, 1987 से कर्मकारों की मजदूरी का भुगतान रोक दिया गया था। 1988 के दौरान पिछले चार महीनों की बकाया मजदूरी का भुगतान कर दिया गया है। तथापि कर्मकारों को दिसम्बर, 1990 तक कुल 39 महीनों की अवधि के लिये मजदूरी का भुगतान अभी किया जाना है। रूग्ण औद्योगिक कंपनी (विशेष प्रावधान) अधिनियम, 1985 की धारा 3(1) (ण) के अनुसार सीमेंट कारखाना रूग्ण औद्योगिक कंपनी हो गया है और इसके पुनरुद्धार के लिये औद्योगिक और वित्तीय पुनर्निर्माण बोर्ड इस मामले पर सक्रियता से विचार कर रहा है।

Changes in Minimum Wages Act

1336. SHRI HARVENDRA
SINGH HANSPAL:
DR. SANJAYA SINH:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are considering changes in the Minimum Wages Act;

(b) if so, the details in this regard; and

(c) by when the proposed changes are likely to be implemented?

THE DEPUTY MINISTER IN
THE MINISTRY OF LABOUR
(SHRI PABANSING GHATOWAR:
(a) Yes, Sir.

(b) and (c) The proposals for the amendment of the Minimum Wages Act, 1948 have not yet been finalised.

Exist scheme of Public Sector

1337. DR. G. VIJAYA MOHAN
REDDY : Will the PRIME MINIS-
TER be pleased to state :

(a) whether it is a fact that 2.5 lakh employees in 58 sick public sector units are estimated to be redundant and would come under the exist scheme as has been alleged in some newspapers; and

(b) what are the particulars of the scheme and whether the respective trade unions will be consulted in the matter ?

THE MINISTER OF STATE
IN THE MINISTRY OF INDUS-
TRY (SHRI P.K. THUNGON) :

(a) and (b) As per the Sick Industrial Companies (Special Provisions) Act 1985, all sick industrial companies in the public sector are liable to be referred to the Board for Industrial and Financial Reconstruction (BIFR) for the formulation of suitable revival/rehabilitation schemes. Based on the performance upto the year 1990-91 there are 54 such sick industrial public sector undertakings and the total number of regular employees in these 54 enterprises are 3.33 lakh as on 31-3-1991. BIFR which will consider specific viable proposal for suitable revival/rehabilitation and may also examine the number of employees becoming redundant in each case. During the course of its examination, BIFR might consult the Trade Unions. Besides these special Tripartite Committee set up by the Government is also consulting the various Trade Unions as to how best the various units can be reviewed/rehabilitated to the extent possible.